

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Wind Solar Hybrid Power Projects (Tranche VII) connected to the Inter-State Transmission System and selected through a competitive bidding process as per the Guidelines of the Government of India.
- Petitioner : Solar Energy Corporation of India Limited (SECI)
- Respondents : NTPC Renewables Energy Private Limited and Ors.
- Date of Hearing : **9.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Mandakini Ghosh, Advocate, SECI
Ms. Aakanksha Bhola, Advocate, SECI
Shri Shubham Arya, Advocate, PSPCL
Ms. Pallavi Saigal, Advocate, PSPCL
Shri Akshat Jain, Advocate, Green Infra
Shri Abhimanyu Maheshwari, Advocate, Green Infra

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the reply filed by Respondent Nos. 3 to 5.

2. Considering the above request, the Commission permitted the Petitioner to file its rejoinder within a week.
3. The matter will be listed for the hearing on **30.9.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)